

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
(CAA)-05(PB)/2019

IN THE MATTER OF:

Incredible Realcon Pvt. Ltd. and
IREO Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 31.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Rajeev Kumar Goel & Mr. Kartikeya Goel, Advs.
For the RD	Ms. Sonam Sharma, CP
For the OL	Ms. Swati Koshal, Adv.
For the ITD	Mr. Puneet Rai, Standing Counsel for Income Tax Department

ORDER

Mr. Puneet Rai, Ld. Standing Counsel for the Income Tax Department states that status report in respect of transferee company shall be filed within two weeks with a copy in advance to the counsel opposite. RD in his report has not raised any objection and the Official Liquidator has already filed its report without any adverse observations.

List for further consideration on 15.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)